

N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that :

SUITS	ARBITRATION
<p>From the week commencing 20th August, 2018 as per the extant assignment of the Hon'ble Mr. Justice A. K. Menon in all Suits where parties and advocates are seeking extension of time for the Commissioner to complete recording of evidence, the praecipe shall mention the following :</p> <p>(a) Date on which the term of the Commission is expiring.</p> <p>(b) Dates obtained from the Commissioner for continuing recording of evidence.</p> <p>(c) Number of witnesses, if any, remaining to be examined.</p> <p>(d) Number of extensions obtained thus far and the dates on which extensions were granted.</p> <p>Matters in which Praecipes are handed over to the Associate before 2 pm on any day will be listed for directions on an appropriate day. These matters need not be mentioned.</p>	<p>From the week commencing 20th August, 2018 as per the extant assignment of the Hon'ble Mr. Justice A. K. Menon, petitions under Section 29A of the Arbitration and Conciliation Act shall mention the following :</p> <p>(a) Date on which the mandate of the Tribunal is expiring.</p> <p>(b) State of proceedings before the Tribunal.</p> <p>(c) Number of witnesses, if any, remaining to be examined.</p> <p>(d) Number of extensions obtained thus far.</p> <p>(e) Dates fixed, if any, by the Arbitral Tribunal for further hearing.</p> <p>Petitions which are numbered and in respect of praecipes which are handed over to the Associate not later than 2 pm on Friday will be listed on the following Monday. These matters need not be mentioned.</p>

Dated this 16th day of August 2018.

By order,

Sd/-
(S.T. Kapse)
Addl. Prothonotary & Sr. Master,
High Court, O.S. Bombay

Sd/-
(Ajit N. Mare)
Registrar (Judl-I),
High Court, A.S., Bombay